



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS

Civil Secretariat
Srinagar/Jammu

Notification

Srinagar, the 26th July, 2019

SRO 473 In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint the following officers to be the Executive Magistrate of the First Class who shall exercise all the powers of an Executive Magistrate of the First Class within their respective territorial jurisdiction of District Budgam:-

| S.No | Name of the Officer | Designation | Place of posting | Powers to be vested |
|------|---------------------|---------------------------|------------------|--------------------------------|
| 1. | Gh. Nabi Wani | In-charge Naib Tehsildar | Soibugh | Executive Magistrate 1st Class |
| 2. | Qalam-ud-din | Look-after Naib Tehsildar | Sholipora | -do- |
| 3. | Riyaz-Ud-Din Ahmad | Look-after Naib Tehsildar | Beerwah | -do- |

By Order of the Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government,

Department of Law, Justice and Parliamentary Affairs

No. LD(P)2008/Budgam

Dated :- 26 - 07 - 2019

Copy to the :-

1. Secretary to Government, Revenue Department.
2. Divisional Commissioner, Kashmir.
3. District Magistrate, Budgam. This is with reference to his letter No. Letter No DMB/JC/2019/112-14 dated 16-03-2019.
4. General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette.
5. SRO section, Department of Law, Justice and Parliamentary Affairs. (W 7.S.C)

(Waseem Ahmad Lone)

Assistant Legal Remembrancer,
Department of Law, Justice & Parliamentary Affairs